

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT
LOK SABHA**

**UNSTARRED QUESTION NO. 3774
TO BE ANSWERED ON 19.03.2018**

WAGES FOR DIFFERENTLY ABLED WORKERS

†3774. SHRI HARINARAYAN RAJBHAR:

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether there is a separate law pertaining to daily wages being paid to differently abled unskilled workers in the country;**
- (b) if so, the details thereof;**
- (c) if not, whether the Government proposes to introduce such law for the welfare of unskilled differently abled workers; and**
- (d) if so, the details thereof?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI SANTOSH KUMAR GANGWAR)**

(a) to (d): No, Madam. However, under the provisions of the Minimum Wages Act, 1948, both Central and State Governments are Appropriate Governments to fix, review and revise the minimum wages for different categories of workers employed in the scheduled employment under their respective jurisdictions.

The minimum rates of wages for differently abled persons shall be the same as payable to the workers of appropriate category.
